## [Shri R. Ramakrishnan]

which will be used for crime detection, road traffic control, etc. Sir, as you know, the Tamil Nadu police has had a very impressive record regarding enforcement of law and order and crime detection and, even in the past, it has been commented upon favourably by even Scotland Yard. Our honourable Chief Minister, Dr. MGR, who is always looking after the toiling masses and their welfare, wants to make special efforts to see that the crime rate in Tamil Nadu is kept down and the good record of the Tamil Nadu police in the past is kept up. With this in view, Tamil Nadu Government has recently del cided to go in for this specialised aircraft which is capable of low flying and which is equipped with special radar and other equipment including gun and other patroling equipment. It can fly at altitudes of less than 1,000 feet and it can take off from and land on strips of 100 to 150 feet. It can also fly in all weather conditions. Sir, each aircraft is reported to cost something between Rs. 2.5 lakhs and ten lakhs. We would request the Government of India to give permission for the same including the release of the necessary foreign exchange for this purpose. Sir, this will be used not only for crime detection also-because in our vast metropolitan cities the problem of traffic is assuming all importance-this will be used for road traffic surveillance from the air. Also, during floods and other such natural calamities it can be used for survey and dropping of food packets. A similar type of Chetak helicopter if gone in for-I am incidentally making this point-will cost one crore of tupees. But this type of aircraft, four or five together, would cost only 30 to 40 lakhs of rupees. Therefore, I would request the Government of India to give early sanction for the same. Before concluding, I would also like to mention that this has been used successfully in Angeles in 1966. It was called Operation Skynight and this had made that a tremerdous success. In these days of advanced modern technology, Tamil Nadu wants to be a pioneer in this. Thank you.

## REFERENCE TO THE NEED FOR A BROAD GAUGE LINE BETWEEN DARBHANGA AND SAMASTIPUR

**श्री राम भगत पासवान** (बिहार): उप⊸ सभापति महोदय, मै आपके माध्यम से मान-नीय रोल मंत्री महांदय का ध्वान दरभंगा समस्तीपुर बाड गेज लाइन के निर्माण ओर दिलाना चाहता हु । रोलवे लाइन है जिससे भृतपर्व रोल स्वर्गीय ललित नारायण मित्र जी ने की अन्तिम यात्रा की थी, दरभंगा समस्तीपुर आ कर वे यहां उदघाटन समाराह मं रहोद हुए थे। मैं भी बहां भा। हम लाखों का मेमोरंडम लेकर वहां थे और मभ को भी बम के टकडे र्थे। मिनीसव्तरूपसंघायल हाआ। था। मैन भी इस लाइन को चलो में खन बहाया है। उन्होंने व्हां पर नाखों बीच आस्वासन दिया था कि तीन माल अन्दर दाड गोज लाइन बन जाएगी । फिर दस्र रेल उनके बाद मंत्री केंदार पांड़े ने 18 अप्रैल, 1981 विधिवत उद्वाटन कर दिया और यह आदेवा-सर दिया कि तीन साल के अन्दर बन जाएगी सारा मेटीरियल गिर गया था. कार्य प्रारम्भ हो गया था, 70 लाख रुपया सर्वो पर भी खर्च हो गया, बिहार सरकार ने जमीन देदी। कार्य पारम्भ होने के बावजद भी दूसरे रोल मंत्री आए तो यह कार्य वापिस कर लिया गया । इसमें आम जनता में कापी आक्रोश है। प्रतिदिन हजारा की संख्यां में लोग गिरफ्तारी दे रहे हैं। रोल मत्री महोदय से मोरा आग्रह है, बार-बार उनसे आग्रह किया जा रहा आर सामाजिक धार्मिक द्धिकाण स शीघ् द्दष्टिकाण इस्को बनाया चाहिए । इरके माथ-साथ आर्थिक दिष्टकाण से यह लाइन महत्वर्ण बहत जितना माल बड़ी लाइन से जाना होता है वह समस्तीपर को रजदीक गरहारा में राक जाता है जिसमें इनको बहुत रुपया डोमरेज को रूप मेदोनापडताहै। गांधी मेत बन जाने से उत्तर बिहार सारी मौटर गेज की गाडियां नाकामयाब हो चकी है। इसलिए हम आग्रह कर्रेगे जनता जनादीन की उत्तर बिहार मागहै उस पर एक्शन ले, एक समर्व

समिति कायम हो गई हे और उसके तत्वा-धार में डोली हजारों लोग अरस्ट हो रही

Fighters due to

श्री उपसभापतिः अरस्ट होने सं नहीं होगा।

श्री राम भगत पासवानः इसलिए हम आग्रह करेंगे कि मरकार उत्तर विहार का जनता को फरियाद को सन ले और इस का शीव से शीव निमाण करें।

## REFERENCE TO THE PLIGHT FREEDOM-FIGHTERS DUE PROBLEMS IN GETTING PENSION FROM GOVERNMENT

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SHRT Μ. KADHARSHA Nadu): Mr. Depu'y Chairman, Sir would like to draw the attention of the House, and through you, Sir, of the hon. Home Minister to the miserable plight of freedom fighters in getting pension from the Government of India. Hundreds and thousands of applications are pending with the Government, and the Home Ministry has not cared to dispose them of earnestly. Some of the pelitions are pending for the last two or three years. The rules and procedure are very rigid, with the result that many of them fulfil the formalities. Sir. could not have their own the State Governments rules, and the Government of India is following its own norms and procedures in giving pension to them. The living condition of many of the freedom fighters is so miserable. Recently we saw a report in the press of a freedom fighter begging in streets to eke out his living. If this is the condition of the freedom fighters, the very existence of our independence and democracy will be jeopardised. So I request that the Government should simplify the rules. For instance, the Government is demanding that the application should be endorsed by a co-But most of them are dead prisoner. now. For instance, in Tamil Nadu, there who are eligible are only two persons certificate. endorsemen+ to give the

Secondly, the Government is demanding that the imprisonment certificates from the jail authorities should be produced. Unfortunately, many of the State Governments do not maintain such long records. of 40-50 years, and so the freedom fighters are denied the right to get their pension.

MR. DEPUTY CHAIRMAN: Co-prisoners, ex-MPs and MLAs can give the certificate. He must be a co-prisoner. (Interruptions).

SHRI AMARPROSAD CHAKRA-BORTY (Wes: Bengal). Sir, 90,000 applications are pending in my State.

MR. DEPUTY CHAIRMAN: Let him have his say.

SHRI AMARPROSAD CHAKRA-BORTY: I support him

SHRI M. KADHARSHA: For some persons the State Government is giving pension. But the same persons are rejected by the Central Government, I do not know the reason for that. A freedom fighter is a freedom fighter. If he recognised by the State Government, he should also be recognised by the Union Government. So I wish that the rules be simplified, and the Government should be liberal and generous in giving pension to the freedom fighters. If today we sit in the ivory tower, it is because of the sweat and toil and blood they have shed.

**AMARPROSAD** SHRI CHAKRA-BORTY: I support my friend. You are also a freedom fighter.

MR. DEPUTY CHAIRMAN: I know. They are very liberal.